

them on their rest days during the above period ; and

(e) the steps taken against Police Officials concerned for violating rules and regulations of Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a), (b) and (d) The Government of India have already sanctioned compensatory payment of salary for a period of 30 days in a year in lieu of long hours of work and inability of the Delhi police personnel to avail themselves of all the holidays and weekly off days. In addition to this, Police personnel are entitled to 15 days casual leave.

(d) In view of above, question does not arise.

(e) Does not arise.

Additional allocation of cement to States affected by Flood, Cyclone etc.

7265. SHRI LAKSHMAN MALLICK : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have made additional allocation of cement to States which are affected due to flood, cyclone and other natural calamities ;

(b) if so, whether additional allocation of cement has been made to Orissa in 1983-84 for construction of houses damaged due to flood ;

(c) the original quota of cement allocated to Orissa in 1983-84 ; and

(d) the details of the additional allocation of cement made to Orissa in 1983-84 ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : (a) and (b) No request for additional allocation of cement on account of flood/cyclone relief work etc. has been received from any State (including Orissa) during the year 1983-84

which has just commenced. As such no additional allocation on this account has been made so far. However, an additional allocation of 50,000 tonnes of cement was made in favour of the State of Orissa for Cyclone/Flood relief works etc. during the year 1982-83.

(c) and (d) Allocation of levy cement to the States is made on a quarterly basis. An allocation of 57,800 tonnes of cement has been made to the State of Orissa for the quarter April-June, 1983. In addition an allocation of 63900 tonnes of levy cement was also made in favour of Irrigation and Power projects in Orissa State during this quarter. Apart from availability of levy cement, the State also receives cement under the non-levy category free from price and distribution control.

Expansion of cement plants

7266. SHRI LAKSHMAN MALLICK : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have a proposal for the expansion of some cement plants ;

(b) if so, the name and the number of cement plants (State-wise) proposed to be expanded ;

(c) the financial outlay involved in such expansion scheme ; and

(d) the period by which the expansion programme is going to be completed ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : (a) to (d) Details of existing cement factories which have been granted approvals for expansion of their capacity, indicating the location and expansion capacity approved are given in the statement attached.

According to current estimates, capital cost in cement industry is around Rs. 1,000/- per tonne. These schemes are under various stages of implementation.

**STATEMENT
DETAILS OF EXPANSION SCHEMES APPROVED FOR INSTALLATION
BY EXISTING CEMENT FACTORIES**

| S. No. | Name of the Unit | Location | Annual capacity lakh/tonnes |
|--------|-----------------------------|-----------------------|-----------------------------|
| 1 | 2 | 3 | 4 |
| 1. | Cement Corpn. of India Ltd. | Yerraguntla (AP) | 11.2 |
| 2. | Andhra Cement Ltd. | Vizag & Nadikudi (AP) | 5 |

| 1 | 2 | 3 | 4 |
|------------------------------------|---|-------------------------|------|
| 3. Cement Corpn. of India Ltd. | | Adilabad (AP) | 2.5 |
| 4. Raasi Cement | | Nalgonda (AP) | 2 |
| 5. Panyam Cement & Minerals | | Buggainipalli (AP) | 2 |
| 6. A.C.C. Ltd. | | Mancherial (AP) | 0.85 |
| 7. Sone Valley Portland Cement Co. | | Japla (Bihar) | 3.3 |
| 8. Shree Digvijay Cement | | Sikka (Gujarat) | 4.85 |
| 9. Cement Corpn. of India Ltd. | | Rajban (H.P.) | 2 |
| 10. A.C.C. Ltd. | | Wadi (Karnataka) | 10 |
| 11. Cement Corpn. of India Ltd. | | Kurkunta (Karnataka) | 6.5 |
| 12. Visveswaraya Iron & Steel Co. | | Bhadravati (Karnataka) | 3.8 |
| 13. Mysore Cement Ltd. | | Ammasandra (Karnataka) | 1.9 |
| 14. Cement Corpn. of India Ltd. | | Neemuch (M.P.) | 10 |
| | (with grinding units at Delhi and Bhatinda) | | |
| 15. Satna Cement Works | | Satna (M.P.) | 8.0 |
| 16. Cement Corpn. of India Ltd. | | Akaltara (M.P.) | 5 |
| 17. Raymond Woollen Mills | | Janjgir (M.P.) | 5 |
| 18. A.C.C. Ltd. | | Jamul (M.P.) | 2 |
| 19. A.C.C. Ltd. | | Kymore (M.P.) | 0.5 |
| 20. I.D.C. of Orissa Ltd. | | Bargarh (Orissa) | 1.65 |
| 21. J.K. Synthetics Ltd. | | Nimbahera (Rajasthan) | 4.20 |
| 22. Hindustan Sugar Mills | | Udaipur (Rajasthan) | 4 |
| 23. Birla Cement Works | | Chittorgarh (Rajasthan) | 3.3 |
| 24. Chettinad Cement Corporation | | Karur (Tamil Nadu) | 1.8 |
| 25. U.P. State Cement Corpn. | | Dalla/Chunar (U.P.) | 8.4 |

Cost of rehabilitation of tribals uprooted for setting up various projects

7267. SHRI GIRIDHAR GOMANGO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Planning Commission has asked the concerned Central Ministries/Departments to make the cost of rehabilitation of displaced persons and related matters thereof a part of the Project Report of major and medium industrial and irrigation projects in tribal areas ;

(b) if so, when this policy guideline was issued and the names of the Central Ministries/Departments asked to include in the project estimates provision of adequate funds for proper rehabilitation of affected displaced people therefor ; and

(c) the measures taken by the concerned Ministries and Departments to include the rehabilitation of displaced persons and the cost thereof in the on-going projects and future projects ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) and (b) Yes, Sir. The Planning Commission in December, 1980 have asked the Central Ministries of Industry, Irrigation, Rural

Development and Department of Coal to include in the project estimates provision of adequate funds for proper rehabilitation of affected displaced tribals, scheduled castes and other weaker sections in the tribal sub-Plan areas. The guidelines for preparation of project report was issued to the State Government in February, 1982.

(c) The Central Ministries/departments while examining the project reports ensure inclusion of adequate provisions for rehabilitation of displaced persons.

Linguistic Survey of Tribal Population

7268. SHRI GIRIDHAR GOMANGO : Will the Minister of HOME AFFAIRS be pleased to State :

(a) whether Government have conducted linguistic survey of tribal population of the country to record the number of speakers of different tribal languages ;

(b) if so, tribe-wise and language-wise number of speakers thereof ;

(c) if not, the reasons for the same ;

(d) whether the tribal languages have been included in the list of linguistic Minority Group of Languages by Government ; and